

**GOVERNMENT OF INDIA
LABOUR AND EMPLOYMENT
LOK SABHA**

UNSTARRED QUESTION NO:940

ANSWERED ON:15.11.2010

WELFARE BOARDS UNDER THE CONSTRUCTION ACT

Sayeed Muhammed Hamdulla A. B.

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) whether the Welfare Boards under the Construction Act have not been constituted in the States and UTs;
- (b) if so, the reasons therefor;
- (c) the time by which these welfare boards are likely to be constituted; and
- (d) the steps taken by the Government to strengthen the provisions under the Act and its effective implementations?

Answer

MINISTER OF STATE FOR LABOUR AND EMPLOYMENT (SHRI HARISH RAWAT)

- (a) to (c): Under Section 18 of the Building and Other Construction Workers (Regulation of Employment and Conditions of Service) Act, 1996, it is the responsibility of the State Government to constitute Building and Other Construction Workers Welfare Board in the State to exercise the powers conferred on and perform the functions assigned to it under the Act. As per information received from the States, 31 States/Union Territories have constituted the Welfare Boards, The States viz. Manipur, Meghalaya, Nagaland and Union Territory of Lakshadweep have not yet constituted the Welfare Boards. The Central Government has issued directions to the concerned State Governments to constitute the Welfare Boards.
- (d): The Central Government has been interacting with the State Governments for speedy implementation of the Act. A Special Group has been constituted under the Chairmanship of Secretary, Labour & Employment to monitor and review the implementation of Building and Other Construction Workers (Regulation of Employment and Conditions of Service) Act, 1996 as per the directions of Prime Minister's Office. The issues concerning construction workers were also discussed in State Labour Ministers Conference held on 22nd January, 2010 in New Delhi. The Minister of Labour & Employment has recently written to Chief Ministers of States/UTs requesting them to review the progress of implementation of the Act. The Central Government has also issued directions to all States/UTs for implementation of the Act in exercise of the powers conferred under Section 60 of the Act.